

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

Himalyan Packing Industries Pvt. Ltd.

**Vs**

M/s. Lexus India Ltd.

**(IB)-141(PB)/2018**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT** :- Mr. Praveen Kumar Singh, Adv.

**For the RESPONDENT** :- Mr. Vipul Jai, Adv.

**ORDER**

Learned Counsel for the respondent may file reply within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8<sup>th</sup> March, 2018.

- S. d. 71

**(M. M. KUMAR)**  
**PRESIDENT**

- S. d. 71

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**